

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.411**  
**CP/39/ND/2022**

**IN THE MATTER OF:**

Deepa Jain	...	Applicant
Versus		
Ansal Properties & Infrastruvture Ltd	...	Respondent

**under Section 73 (4).**

**Order delivered on 15.02.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Applicant	: Mr. Hari Om Maheshwari, CS
For the Respondent	: Mr. Gaurav Sethi, Mr. Anmol Joshi, Mr. Deeptanshu Chandra, Mr. Anant Bajpai, Mr. Rahul Pawar, Advs. for C.S. of A.P.I.L.
For the RP	: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Awnish Kumar, Mr. Ashwani Kumar Singla, Advs.
For the Serene Residency Group Housing Project	: Mr. Navneet Kumar Gupta, Adv.

**ORDER**

Representative of the Petitioner in CP/39/ND/2022 appeared through video conferencing submitted that the Applicant has not received the entire claim amount. Post it on **29.02.2024** for further proceedings.

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**